

Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.2907/2004
M.A.No.2413/2004

New Delhi, this the 6th day of December, 2004

Hon'ble Mr.Justice V.S. Aggarwal, Chairman
Hon'ble Mr.S.A. Singh, Member(A)

1. Govt. School Teachers Association,
Through its General Secretary,
Shri Raj Kishore Sharma,
22-A, Old Secretariat,
Delhi-54
2. Delhi Vidyalaya Vigyan Prayogshala Sahayak Samiti,
Through its President,
Shri Nyader Singh Sehrawat,
R-153, Street No.7,
Ramesh Park,Laxmi Nagar,
Delhi-92
3. Shri Inder Singh,
S/o Shri Mehar Singh,
R/o Vill & P.O. Tikri Khurd,
Delhi-110 040
4. Shri Satya Prakash,
S/o Shri Roop Chand,
R/o R-153, Street No.7,
Ramesh Park, Laxmi Nagar,
Delhi-92
5. Shri Krishan Chand Katoch,
S/o Shri Kartar Chand Katoch,
R/o F-4, Delhi Admn. Officers' Flats,
Model Town-I,
Delhi-9

....Applicants

(By Advocate: Shri K.N.R. Pillai)

Versus

1. Union of India, through
The Secretary,
Department of Secondary & Higher Education,
Ministry of Human Resource Development,
Shastri Bhawan, New Delhi
2. Govt. of NCT of Delhi, through
The Director of Education,
Old Secretariat,
Delhi-54

....Respondents

Order(Oral)

Justice V.S. Aggarwal, Chairman

M.A. No.2413/2004

M.A. is allowed subject to just exceptions. Filing of the joint application is permitted.

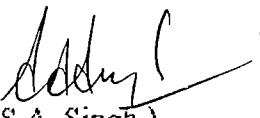
O.A. No.2907/2004

The applicants by virtue of the present application seek quashing of the order of 8.11.2002 and a direction to respondent no.2 to send to respondent no.1 its recommendations on the representation of the applicants' association. They also pray that teaching allowance should not be withdrawn from Laboratory Assistants.

2. Keeping in view the nature of the relief and that it is being pointed that there is an anomaly pertaining to the recommendations of the 5th Central Pay Commission, we deem it unnecessary to issue a notice to show cause while disposing of the present petition.

Ms Ag

3. It is directed that the claim of the applicants should be considered and a decision preferably be taken within six months in accordance with law on their representation. With these directions, the O.A. is disposed of.



(S.A. Singh)
Member(A)



(V.S. Aggarwal)
Chairman

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